GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 200

TO BE ANSWERED ON THE 3RD FEBRUARY, 2021/ MAGHA 14, 1942 (SAKA)

CONCERN OVER ARREST OF CIVIL RIGHTS ACTIVISTS

200. SHRI NEERAJ DANGI:
DR. AMEE YAJNIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken cognizance of concerns expressed by the United Nations High Commissioner for Human Rights over the rise in arrests and/or detention of civil rights activists in India for carrying out peaceful dissent;

(b) if so, Government's response to the same; and

(c) if there is no response from Government, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (c): The Government of India has taken note of the Press Release dated 20th October, 2020 issued by the Office of the High Commissioner for Human Rights pertaining to the restrictions on human right NGOs and arrests of activists in India and has responded to it appropriately. Further, there are adequate safeguards available under the Constitution of India and various statutes, including the Protection of Human Rights Act, 1993, for ensuring protection of human rights.

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